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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

179 1989 OA/FA/RA/GGP-No. J.C. Bhutani COUNSEL APPLICANT(S)

**VERSUS** 

UOI & Ors.

Shri K.C. Mittal

RESPONDENT(S)

Office Report

COUNSEL

Date

15-11-1989.

Orders

ORDER

Per Shri P. Srinivasan, Member (A) By this Review Application, the respondents in O.A. No. 84/88 want us to review

our order dated 1.09.1989 by which the said

O.A. was disposed of by us.

We have perused the application for review carefully. We find that the review applicants (the respondents in the O.A.) are really challenging our order on the ground that we have not properly applied the judgment in P. Ganeshwar Rao's case and that, we have also gone wrong in interpreting the relevant rules on the subject.

- This is not a proper subject matter of review since it does not involve an arror apparent from the record. Error, if any, in interpreting a judgment of the Supreme Court of of the rules on the subject, cannot be remedia in review. The remedy lies elsewhere.
- In view of the above, we dismiss the R.A. after circulating it amongst ourse-lves in terms of Rule 17 (iii) of the Central Administrative Tribunal (Procedure) Rules, 19

(T.S. Oberoi)

Member (J)

(P. srinivasan) Member (A)